

E. No.131/19

New No.697/19

21.08.2020

Ramesh Kumar Suneja Vs. Dev Raj

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Ms. Kawaljit Kaur, Ld. Counsel for the petitioner.

Ld. Counsel for the petitioner submits that the petitioner wishes to withdraw the present case. However, she requests that the matter be adjourned since neither the Ld. Counsel whose vakalatanama is on record nor the petitioner are available today for making a statement in this regard.

Record is perused.

Request is allowed.

Matter is adjourned to 26.08.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.08.2020

At this stage, Mr. Uma Shanker Sharma, Ld. Proxy Counsel for the respondent has appeared. He has been apprized of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.08.2020

E. No.827/14

New No.77481/16

21.08.2020

Mst. Khalia Begum Vs. Romy Sugandh

File was not taken up on 26.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 21.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is not resumed.

In these circumstances, matter is adjourned for cross- examination of the petitioner to 03.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.08.2020

Ex. No.63/14

New No.98470/16

21.08.2020

Shakuntala Devi Vs. O.P. Garg

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on objections to 07.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.08.2020

E. No.565/14

New No.78402/16

21.08.2020

Ashok Kapoor vs. Kewal Krishan Jaitly

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on pending applications to 22.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.08.2020

DR.No.270/18

New No.1679/18

21.08.2020

Rajeev Gandhi Vs. Rakhsa Rani

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on objections to 05.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.08.2020